

Statement-II**Statewise Number of Exclusive TRYSEM Training Centres (ETTCs) Sanctioned**

Name of the States	No. of ETTCs Sanctioned
Andhra Pradesh	91
Assam	44
Gujarat	10
Kerala	28
Madhya Pradesh	99
Maharashtra	30
Manipur	1
Meghalaya	7
Orissa	17
Rajasthan	79
Tamil Nadu	3
Uttar Pradesh	21
Himachal Pradesh	4
Karnataka	7
Total	441

[Translation]

Employment to Widows

2496. SHRI RAVI PRAKASH VERMA :

SHRI AMAN KUMAR NAGRA :

Will the Minister of LABOUR be pleased to state:

- (a) whether the widows are provided employment immediately through employment exchanges;
- (b) if not, the reasons therefor;
- (c) whether there is any proposal to provide employment to widows immediately;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

THE MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA) : (a) to (e) The Government has classified certain special types of job seekers into 4 priority Categories namely Category I, Category II (A), Category II(B), and Category III for the purpose of providing employment in

Groups 'C' and 'D' posts through Employment Exchanges. The Widows/Divorced Women have been accorded priority III and the Employment Exchanges are required to make submission accordingly against priority vacancies notified to them.

[English]

Cases Under Vigilance Wing of Super Bazar

2497. DR. BIZAY SONKAR SHASTRI : Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state:

- (a) the number of cases registered by the vigilance wing of the Super Bazar during the last five years;
- (b) the number out of those cases pending/cleared so far;
- (c) the reasons for delay in clearing the remaining cases; and
- (d) the steps taken by the Government for speedy disposal of these cases?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS (SHRI SATYAPAL SINGH YADAV) : (a) According to the information furnished by the Super Bazar the total number of vigilance cases taken up by the vigilance Wing of Super Bazar during last five years is 170.

(b) The pendency position of cases, category-wise, is as under:-

i) Major penalty	-	6
ii) Minor penalty	-	nil
iii) Cases under processing after inquiry	-	9

(c) The delay in clearing the cases due to non-availability of witnesses in many cases who are outsiders, non-availability of old records and in some cases sickness of the Inquiry Officer etc. Super Bazar has informed that all pending cases would be completed expeditiously. The cases are, however, reviewed at periodic intervals of a month.

(d) These disciplinary cases are reviewed in the Ministry at the end of each month. Quarterly meetings are also held in the Ministry. Instructions are issued by the Govt. from time to time for speedy disposal of cases. Specific cases where the problems are seen, are also discussed to ensure that the cases are disposed off at a faster rate.

Drugs and Cosmetics Act, 1940

2498. SHRI PADMA NAVA BEHERA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state: